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CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 155/90

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DATE OF DECISION 20-7-1994

All India Railway Employees Petitioner
Confederation, Western Zone

Mr. R. R. Tripathy Advocate for the Petitioner (s)

Versus

Union of India & Anr. Respondent

Mr. B. R. Kyada Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

(G)

All India Railway Employees
Confederation, Western Zone,

C/o. Shri R.S.Pillai,
Loco Shed, Kankaria,
Maninagar,
Ahmedabad-380 008.

: Applicants

(Advocate: Mr.R.R.Tripathy)

Versus

1. Union of India
Through:
The General Manager,
Western Railway,
Churchgate, Bombay.

2. Divisional Railway
Manager, Western Railway,
Rajkot.

: Respondents

(Advocate: Mr.B.R.Kyada)

ORAL ORDER

IN

O.A./155/90

Date: 20/7/1994

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

After some discussion at the bar Mr.Tripathy, the learned advocate appearing for the applicants, states that, in the facts and circumstances of this case, the applicants will be satisfied at this stage if they are required to make representations addressed to the General Manager and the General Manager or any other competent authority is directed to take decision on their representations within a specified time-limit. The applicants either individually or groupwise may make representations addressed to the General Manager, Western Railway, for removal of their grievance within a period of 4 weeks from today. The General Manager, or, any authority who may be legally competent to decide such representations, is directed to take decision on the representations within a period

(10)

of six months from the date of receipt of the representations by him and shall communicate the decision to the representationist within a period of two weeks after the decisions are taken. In view of these directions, Mr.Tripathy seeks permission to withdraw the O.A. with liberty to re-agitate the question before appropriate forum in accordance with law, in the event of the applicants feeling aggrieved by the decisions that may be taken on their representations. Permission granted with liberty as prayed for. O.A. stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

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